

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3743
ANSWERED ON:16.12.2011
TREATMENT OF PENSIONERS
Ram Shri Purnmasi;Singh Shri Sushil Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether applications of pensioners seeking permission for treatment including serious illness were pending in the office of Director CGHS/Ministry for an average period of two years and if so, the details thereof;
- (b) whether death of some pensioners due to non grant of permission for more than one year for the orthotropic liver transplantation by Director CGHS, Delhi has come to the notice of the Government and if so, the facts in this regard;
- (c) whether the Government inquired into the matter and taken any action against the officer responsible for causing the death of the pensioner;
- (d) if so, whether the Government has compensated bereaved family suitably and if not, the reasons therefor;
- (e) whether there is any proposal to allow pensioners to take cashless treatment in any private hospital of their choice without seeking permission from CGHS authorities to avoid any incident as happened in the above cases; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a): No.

(b)to(d): Sri Bada Saheb holding CGHS Card No.93444 was suffering from HCV related Chronic Liver disease with carcinoma liver and he was advised Pegylated interferon (Pegasys 90 mcg). The patient had requested for liver transplant on 21-7.05. The Directorate asked for the requisite documents and other information from the patient to process the case. This was never received by CGHS neither any further communication was received from the patient. The case relates to 2005-06. Liver transplant is not an approved procedure under CGHS. The cases requiring liver transplant are therefore examined by the Technical Committee to ascertain the necessity of such a costly procedure. Prior permission for inpatient treatment/investigation is a feature of all Government funded Medical Schemes essentially to prevent the likely misuse of the facility.

(e)&(f): Under the existing arrangements in CGHS, pensioners are entitled for cashless treatment in any CGHS empanelled hospital of his/her choice after obtaining the referral from CGHS. This cashless facility is extended under the terms of bilateral agreements entered into between CGHS and the hospitals. It is not possible to extend the cashless facility through non-empanelled hospitals.